

CENTRAL ADMINISTRATIVE TRIBUNAL,
ERNAKULAM BENCH

Original Application No. 180/00205/2020

Friday, this the 5th day of June, 2020

CORAM:

Hon'ble Mr. Ashish Kalia, Judicial Member
Hon'ble Mr. K.V. Eapen, Administrative Member

P.N. Mruthunjayan, aged 53 years, S/o.P.E. Narayanan
 Fireman (Under orders of promotion and transfer as
 Leading Fireman), INS Venduruthy, Kochi – 682 004
 Residing at Defence Civilian Quarters,
 Thykoodam, Kochi – 682 019

... **Applicant**

(By Advocates - Shri P. Nandakumar)

Vs.

1. The Flag Officer Commanding-in-Chief,
 Southern Naval Command, Kochi – 682 004.
2. The Chief Staff Officer (P&A),
 Southern Naval Command, Headquarters, Kochi – 682 004
3. Administrative Officer II, Staff Officer (Civilian Personnel),
 Southern Naval Command, Headquarters,
 Kochi – 682 004. ... **Respondents**

(By Advocate - Shri N. Anilkumar, SCGSC)

This application having been heard on 05.06.2020, the Tribunal on the same day delivered the following:

O R D E R (ORAL)

Per Hon'ble Mr. Ashish Kalia, Judicial Member –

Heard the learned counsel appearing for the parties through video conferencing being urgent matter.

2. The relief claimed by the applicant are as under:

“I) To direct the 1st respondent to immediately consider and pass orders on Annexure A7 representation submitted by the applicant for a posting to INS Venduruthy, Kochi in the existing vacancy of Leading Fireman or in any one of the existing vacancies at INS Garuda, INS Dronacharya or NAD Aluva.

II) To issue such other orders or directions as this Hon'ble Tribunal may deem fit and proper in the circumstances of the case.”

3. The applicant is working as a Fireman at INS Venduruthy, Ernakulam. He was promoted as Leading Fireman and transferred to INA, Ezhimala, Kannur as per order dated 06.05.2020. He is claiming that there is one vacancy of Leading Fireman available at INS Venduruthy, INS Garuda and INS Dronacharya. Feeling aggrieved, applicant has made Annexure A-7 representation to the respondents for consideration of his posting at either of the above three stations. Annexure A7 is still pending consideration with the respondents.

4. After hearing the matter, we are of the considered view that the Original Application can be disposed of at the admission stage itself by directing the first respondent to consider and dispose of Annexure A-7 representation within a period of 60 days from the date of receipt of a copy of this order. Ordered accordingly. Till then, the applicant may be allowed to continue at the present place of posting.

5. The Original Application is disposed of as above. No order as to costs.

(K.V.EAPEN)
ADMINISTRATIVE MEMBER

“SA”

(ASHISH KALIA)
JUDICIAL MEMBER

Original Application No. 180/00205/2020**Applicant's Annexures**

Annexure A1- True copy of order No. CS 2760/8 dated 25.4.2018 issued by the 2nd respondent

Annexure A2- True copy of representation dated 8.5.2018 submitted by the applicant before the 2nd respondent

Annexure A3- True copy of order No. CS 27608 dated 7.6.2018 issued by the 2nd respondent

Annexure A4- True copy of representation dated 20.6.2018 submitted by the applicant to the 2nd respondent

Annexure A5- True copy of order No. CS 2760/8 dated 22.2.2019 issued by the 2nd respondent

Annexure A6- True copy of order No. CS 2760/8 dated 6.5.2020 issued by the 2nd respondent

Annexure A7- True copy of representation dated 22.5.2020 submitted by the applicant to the 1st respondent

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